GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

RAJYA SABHA UNSTARRED QUESTION NO. 862#

TO BE ANSWERED ON THE 09TH FEBRUARY, 2022/ MAGHA 20, 1943 (SAKA) STRATEGY TO PREVENT CYBER CRIMES

862#. SHRI HARNATH SINGH YADAV:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government has formulated any strategy to prevent cyber crimes;
- (b) if so, the details thereof;
- (c) whether Government has formulated any action plan to create a separate task force and to provide them complete training to control cyber crimes; and
- (d) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY KUMAR MISHRA)

(a) to (d) 'Police' and 'Public Order' are State subjects as per the Seventh Schedule to the Constitution of India. States/UTs are primarily responsible to maintain law and order, inter-alia including strategy to prevent cyber crimes, planning and setting up of task force, and capacity building/training of Law Enforcement Agencies (LEAs) for prevention, detection, investigation and prosecution of cyber crimes. The Central Government supplements the initiatives of the State Governments through various advisories and schemes for the capacity building of their LEAs.

To strengthen the mechanism to deal with cyber crimes in a comprehensive and coordinated manner, the Central Government has taken

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steps for spreading awareness about cyber crimes; issuance of alerts/
advisories; capacity building/training of law enforcement personnel/
prosecutors/judicial officers; improving cyber forensic facilities; etc. MHA has
established Indian Cyber Crime Coordination Centre (I4C) to provide a framework
and eco-system for LEAs to deal with the cyber crimes in a comprehensive and
coordinated manner. The Government has launched the National Cyber Crime
Reporting Portal (www.cybercrime.gov.in), to enable public to report incidents
pertaining to all types of cyber crimes, with a special focus on cyber crimes
against women and children. Cyber crime incidents reported on this portal are
routed automatically to the respective State/UT law enforcement agency for
further handling as per the provisions of the law. A toll-free helpline number has
been operationalized to get assistance in lodging online cyber complaints.
